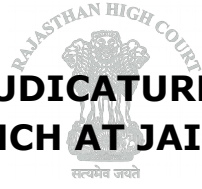




**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**



D.B. Criminal Appeal No. 516/2025  
URN: CRLAD / 929U / 2025

Mohammad Usman Son Of Shri Noor Hussain, Aged About 39  
Years, Resident Of Fakira Bazar, Mangdau, Arakan, Myanmar, At  
Present R/o Near Rahat Hospital, Jammu And Kashmir, India.  
(At Present Confined In Judicial Custody In Central Jail, Jaipur)

----Appellant

Versus

National Investigation Agency, (N.I.A.) New Delhi Through  
Special Public Prosecutor

----Respondent

connected with

D.B. Criminal Appeal No. 399/2024  
URN: CRLAD / 671U / 2024

Shafi Alam Alias Shofi Alam Son Of Hadi Hussain, Aged About  
27 Years, Resident Of Shah Bazar, Police Station Mongdau  
Arakan (Nakhine) Myammar At Present Resident Of Nagara  
Dubba Thanda Veerabothnapalli Deendee Nalgonda, Telangana  
(At Present Confined In Judicial Custody In Central Jail Jaipur)

----Appellant

Versus

National Investigation Agency (N.I.A.), New Delhi Through  
Special Public Prosecutor

----Respondent

D.B. Criminal Appeal No. 440/2024  
URN: CRLAD / 723U / 2024

Rabi Ul Islam son of Late Shri Abdul Haque, Aged About 30  
Years, Resident of Nagakhua, Mangdev Myanmar, At present  
R/o Plot No.7, Shahpur Nagali, Nuh, Haryana  
(At present confined in Judicial Custody in Central Jail, Jaipur)

----Appellant

Versus

National Investigation Agency (N.I.A.) New Delhi through  
Special Public Prosecutor

----Respondent





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For Appellant(s) : Mr. Syed Saadat Ali  
Mr. Nadeem Qadeer  
Ms. Uzma Ilyas  
Ms. Aafreen Rizvi  
Mr. Sumit Kumar Upadhayay  
Mr. Shoaib Mirza

For Respondent(s) : Mr. Sneh Deep Khyaliya, Special  
Public Prosecutor for NIA

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**HON'BLE MR. JUSTICE INDERJEET SINGH**  
**HON'BLE MR. JUSTICE BHUWAN GOYAL**

**Order**

**29/06/2026**

These three criminal appeals have been filed by the accused-appellants against the orders dated 12.11.2025, 08.10.2024 and 07.11.2024 passed by the learned Special Judge (N.I.A. Cases), Rajasthan Jaipur, (hereinafter to be referred as "the learned Trial Court") in bail application Nos. 78/2025, 53/2024 and 65/2024 respectively arising out of FIR No. RC/01/2023/NIA/Jaipur registered at Police Station NIA, Jaipur, whereby the learned Trial Court dismissed the bail applications filed by the accused-appellants.

Learned counsel for the appellants submits that the accused-appellants have been falsely implicated in this matter. He further submits that the statement of protected witnesses have already been recorded by the learned trial Court. The appellants are in judicial custody for the past more than two years and conclusion of trial may take long time, so, they be enlarged on bail.

Learned Special Public Prosecutor has opposed the submissions advanced by counsel for the appellants and submits that the allegations levelled against the accused-appellants are



that they, without any valid passport, illegally imported *Rohingya* origin girls by deceiving them to solemnize their marriage and thereafter sold them. He further submits that the accused-appellants are the residents of Myanmar and in the event they are released on bail, there is every likelihood of threatening the victims/complainant and they may flee away from India. He further submits the statement of material witnesses and victims/complainant are yet to be recorded, therefore, bail should not be granted to the accused-appellants.

Taking into consideration the facts and circumstances of the case, statement of protected witnesses and the seriousness of allegations levelled against the accused-appellants, we do not deem it just and proper to allow these appeals.

The criminal appeals filed by the accused-appellants are dismissed accordingly.

Registry is directed to place a copy of this order in each connected file.

(BHUWAN GOYAL),J

(INDERJEET SINGH),J

7-9/Ritu

